

OFFICIAL MEMORANDUM

Sub : Election - Public Holidays declared on Poll days for Rural Local Body Elections 2019 scheduled to be held on 27.12.2019 (Friday) and 30.12.2019 (Monday) - Declaration of holidays on 27.12.2019 and 30.12.2019 for the Subordinate Courts lying in the areas in which Poll to be held on the said dates - Orders issued.

- Ref: 1. Notification issued by the Tamil Nadu State Election Commission, Chennai, and published in the Tamil Nadu Government Gazette, Extraordinary No.455, dated 09.12.2019.
2. G.O. (Ms) No.184, Rural Development and Panchayat Raj (PR.1) Department, dated 24.12.2019.
3. Letter No.24085/PR-1/2019-3, dated 24.12.2019 of the Chief Secretary to Government, Rural Development and Panchayat Raj (PR-1) Department, Secretariat, Chennai.

The Tamil Nadu State Election Commission has notified the schedule for the ordinary elections to Rural Local Bodies, 2019. The 1st phase of election is on 27.12.2019 (Friday) and the 2nd phase of election is on 30.12.2019 (Monday) to all the Districts except Chennai, Kancheepuram, Chengalpattu, Vellore, Ranipet, Thirupathur, Villupuram, Kallakurichi, Tirunelveli and Tenkasi.

The Government of Tamil Nadu, vide G.O. second cited, have stated that the Government have decided to declare the said days of poll as Public Holidays under Section 25 of the Negotiable Instruments Act, 1881 (Central Act XXVI of 1881). All Government Offices including industrial establishments of the Government and Government controlled

bodies and all educational institutions will remain closed on 27.12.2019 in the areas where polling takes place in the first phase and on 30.12.2019 in the areas where polling takes place in the second phase to all the districts **except** Chennai, Kancheepuram, Chengalpattu, Vellore, Ranipet, Thirupathur, Villupuram, Kallakurichi, Tirunelveli and Tenkasi. Accordingly, the Government of Tamil Nadu have issued Notification, as follows :

*"Under the Explanation to Section 25 of the Negotiable Instruments Act, 1881 (Central Act XXVI of 1881), read with the Notification of the Government of India, Ministry of Home Affairs, No.20-25-26, Public-I dated the 8th June, 1957, the Governor of Tamil Nadu hereby declares Friday the 27th December 2019 and Monday, the 30th December 2019, the dates on which the poll for the ordinary election to the rural local bodies 2019 will take place, to be Public Holidays, in those areas wherever such poll takes place in all the districts **except** Chennai, Kancheepuram, Chengalpattu, Vellore, Ranipet, Thirupathur, Villupuram, Kallakurichi, Tirunelveli and Tenkasi."*

In view of the above, the Principal District Judges/District Judges/District Judge -cum- Chief Judicial Magistrate, of all the Districts in the State of Tamil Nadu **except** the Districts of Chennai, Kancheepuram, Chengalpattu, Vellore, Ranipet, Thirupathur, Villupuram, Kallakurichi, Tirunelveli and Tenkasi, are hereby authorised to declare holiday on 27.12.2019 (Friday) only for the Courts which are lying in the areas where polling takes place in the first phase i.e.on 27.12.2019 (Friday) and on 30.12.2019 (Monday) only for the Courts

which are lying in the areas where polling takes place in the second phase i.e.on 30.12.2019 (Monday), for the ordinary election to the Rural Local Bodies, 2019.


The copies of Notification issued by the Tamil Nadu State Election Commission, which has been published in the Tamil Nadu Government Gazette, Extraordinary No.455, dated 09.12.2019 and G.O. (Ms) No.184, Rural Development and Panchayat Raj (PR.1) Department, dated 24.12.2019 are annexed herewith for reference.

The receipt of the Official Memorandum is required to be acknowledged at once.

HIGH COURT, MADRAS
DATED:26.12.2019

Sd./- M. JOTHIRAMAN
REGISTRAR GENERAL(i/c)

//True copy/Forwarded/By order//


Asst. Registrar (Admn.III)
26.12.19

To

- 1.All the Registrars, High Court, Madras and Madurai Bench of Madras High Court, Madurai.
- 2.The Principal District Judges/District Judges/District Judge -cum- Chief Judicial Magistrate - Coimbatore, Cuddalore, Dharmapuri, Dindigul, Erode, Kanniyakumari @ Nagercoil, Karur, Krishnagiri, Madurai, Nagapattinam, Namakkal, The Nilgiris@Uthagamandalam, Perambalur, Pudukkottai, Ramanathapuram, Salem, Sivagangai, Thanjavur, Theni, Thoothukudi, Tiruchirappalli, Tiruvannamalai, Tiruvallur, Tiruvarur, Virudhunagar @ Srivilliputtur, Ariyalur, Tiruppur.

Copy to :

1. The Principal District Judges, Kancheepuram @ Chengalpattu, Vellore, Villupuram and Tirunelveli.
2. The Principal Judge, City Civil Court, Chennai.
3. The Chief Judge, Court of Small Causes, Chennai.
4. The Administrator General & Official Trustee of Tamil Nadu, Chennai.
5. The Presiding Officer, Industrial Tribunal, Chennai.
6. The Presiding Officer, Principal Labour Court, Chennai.
7. The Special Judge, Spl. Court for EC & NDPS Act Cases, Chennai.
8. The Chief Metropolitan Magistrate, Egmore, Chennai.
9. The City Government Pleader, City Civil Court Buildings, Chennai.
10. The Director, Tamil Nadu State Judicial Academy, Chennai-28.
11. The Deputy Director, Regional Centre of Judicial Academy, Coimbatore/ Madurai.
12. The Member Secretary, T.N. State Legal Services Authority, Chennai.
13. The Chairman, Sales Tax Appellate Tribunal, Chennai.
14. The Chairman, State Transport Appellate Tribunal, Chennai.
15. The Section Officer, 'B' and 'Establishment' Section, High Court, Madras.
16. The Section Officer, 'B', 'C' and 'Establishment' Section, Madurai Bench of Madras High Court, Madurai.
17. The Record Keeper, A.D. Records, High Court, Madras.